

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-371/ND/2017

In the matter of

Mr. Anil Sharan, HUF

....PETITIONER

Vs.

Tulsiani Constructions & Developers (P) Ltd

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 29.1.2018.

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.1.2018